

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

Dated : This the 07th day of March 2002

Contempt Application no. 05 of 2002  
in

Original Application no. 486 of 2001

Hon'ble Mr. Justice R.R.K. Trivedi, VC  
Hon'ble Maj Gen K.K. Srivastava, AM

Ramesh Chandra Patel

... Applicant

By Adv : Sri C. Prakash

VERSUS

Col. A.S. Chand, Commandor Works Engineer,  
Allahabad.

... Respondents

By Adv : ...

O R D E R

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

This contempt application has been filed for punishing the respondents for committing contempt of this Tribunal.

2. The facts are that the applicant filed OA no. 13 of 2000 in this Tribunal which was decided finally on 17.10.2000. The applicant claimed before this Tribunal for a direction to the respondents to regularise him in the establishment on the basis of his work done during the period from 1984 to 1985. The Tribunal disposed of the OA by following orders :-

"For the above the competent authority in the respondents establishment is directed to decide the pending representation of the applicant dated 05.04.1999, copy of which has been annexed as annexure A-4 to the O.A. by reasoned, speaking and detailed order within three months from the date of communication of this order. The O.A. is decided accordingly."

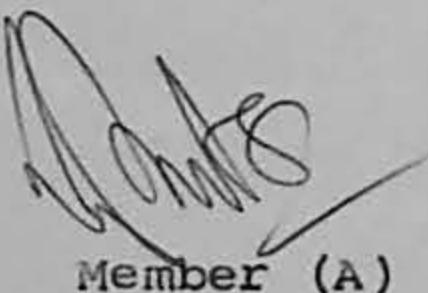
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3. In pursuance of the aforesaid order dated 17.10.2000 the respondents decided the representation by detailed order on 23.12.2000 (Ann 3), which was challenged in O.A. 486 of 2001. The second OA was decided finally on 19.07.2001. The direction given by this Tribunal was to the following effect:-

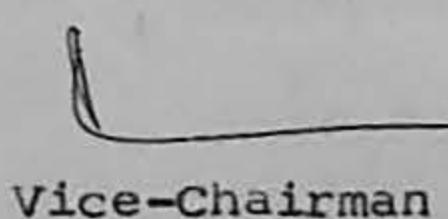
"OA is accordingly disposed of finally with the direction to Commander Works Engineer (respondent no. 3) to examine the claim of the applicant again in the light of letters, mentioned above, and pass a reasoned order within two months from the date a copy of this order is filed before him."

4. In pursuance of the direction given on 17.10.2000 the Commander Works Engineer, reexamined the matter and rejected the claim by order dated 06.10.2001. Thus the order has been complied with. We do not find that any case of contempt is made out. Contempt Application is rejected. However, if the applicant is aggrieved, he may challenge the order in original side.

5. There shall be no order as to costs.



Member (A)



Vice-Chairman

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